Sr. No.	Date	Orders
		5.7.1996.

Present: Mr. S.L. Choudhary for the plaintiff.
Mr. R.S. Tomar for defendants 4 to 8.

S. No. 1736/88.

It is stated by the counsel for the plaintiff and also by the counsel for the defendants that the matter has been compromised between the parties. The plaintiff and the defendants no.1,2 and 4 to 8 have filed an application under Order 23 Rule 23 of CPC incorporating therein the terms of compromise. The aforesaid application is signed by one of the heirs of defendant no.3 (since dead).

In view of the aforesaid compromise arrived at between the parties, the learned counsel for the plaintiff states that he is withdrawing the suit. Accordingly the suit stands dismissed as withdrawn.

I.A. 6163/96.

I.A. stands disposed of accordingly.

(DR. M.K.SHARMA)
JUDGE.

JULY 5, 1996.
VK.